

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**NEW DELHI**

**Record of Proceedings**

**Petition No. 22/TT/2011**

- Subject : Determination of transmission tariff for (a) Combined elements of LILO of both Circuits of Madurai-Trivandrum 400 kV D/C line at Triunelveli, Bus Reactor -II & 3 no line Reactors at Triunveli, Kundankulam-Tirunlveli 400 kV (QUAD) D/C Line-I & II, 400 kV Tirunelveli-Uadamipet D/C line & 1X63 MVAR Reactors at Tirunelveli S/S (notional DOCO 01-02-2010), and (b) Combined elements of ICT I & II at Tirunveli & ICT-III at Uadamlpet (notional DOCO 1-4-2009) from DOCO to 31.3.2014 in Southern Region.
- Date of hearing : 6.3.2012
- Coram : Shri S.Jayaraman, Member  
Shri V.S. Verma, Member  
Shri M. Deena Dayalan, Member
- Petitioner : PGCIL, New Delhi
- Respondents : Tamil Nadu Electricity Board and 15 others
- Parties present : Shri S.S Raju, PGCIL  
Shri Mukesh Khanna, PGCIL  
Shri Rajeev Gupta, PGCIL  
Shri M.M. Mondal, PGCIL  
Shri Prashant Sharma , PGCIL

This petition has been filed by PGCIL (hereinafter referred to as 'the petitioner') for approval of transmission tariff in respect of the subject transmission system in accordance with Central Electricity Regulatory Commission (Terms and Conditions of Tariff Regulation 2009) (herein after referred to as "the 2009 Regulations") .

2. The representative of petitioner submitted that:-

- (i) This petition is submitted for determination of transmission tariff for different elements covered in Kundakulam transmission system. Some of the assets were commissioned in 2008-09 period and some were commissioned in 2009-10 period.

- (ii) As all the six assets were commissioned within a period of two years i.e., 2008 and 2009, and they are combined as per the Commission's letter dated 23<sup>rd</sup> October, 2010. ICT-I and ICT-II at Tirunelveli and ICT-III at Udumalpet are the downstream assets and hence these three elements are combined separately, for which the transmission tariff would be paid by TNEB.
  - (iii) The details of additional capital expenditure, etc. have been submitted on an affidavit on 19.1.2012. He requested to allow tariff as prayed in the petition.
3. None of the respondents were present.
  4. The order in the petition was reserved.

By the order of the Commission,

Sd/-  
T. Rout  
Joint Chief (Law)  
15.03.2012